

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3052
ANSWERED ON:23.03.2005
PREVENTION OF CORRUPTION TREATY
Kaushal Shri Raghuvir Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware that the international organisation 'Transparency International' (TI) keeps an eye on the rampant corruption prevailing in various countries and it brings out a list of corrupt countries every year alongwith a corruption Index;
- (b) if so, the status of the corruption prevailing in the Asian countries including India during the last three years;
- (c) whether the United Nations General Assembly has passed any Prevention of Corruption Treaty and the provisions of the said Treaty are binding on the member countries;
- (d) if so, whether India has signed the said Treaty and has implemented its binding provisions; and
- (e) if so, the details of the Treaty alongwith the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) & (b): Transparency International, a Berlin-based organization has brought out a list of corrupt countries along with Corruption Perception Index (CPI). It has ranked India at 71 in the list of 102 countries, 83 in the list of 133 countries and 90 in the list of 145 countries during the years 2002, 2003 and 2004, respectively.

(c): The UN Convention against Corruption was adopted by the United Nations General Assembly on 31st October, 2003. The Convention shall enter force on the ninetieth day after the date of deposit of the 30th instrument of ratification. As on date, the convention has received 19 ratifications and therefore, has not entered into force. The UN Convention against Corruption will be binding on States Parties to the Convention.

(d) & (e): No, Sir.